

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 209/MP/2017

Subject : Petition for approval of transmission charges, transmission losses and other conditions for use of 176.50 km D/C 220 kV transmission line of Allian Duhangan Hydro Power Limited from Prini (generating station of ADHPL) to Nalagarh (sub-station of CTUIL).

Date of Hearing : 24.1.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : A.D.Hydro Power Limited (ADHPL)

Respondent : Everest Power Private Limited & others

Parties Present : Shri Hemant Singh, Advocate, KPCPL
Shri Lakshyajit Singh Bagdwal, Advocate, KPCPL
Ms. Alchi Thapliyal, Advocate, KPCPL
Shri Prashant Garg, NRLDC
Shri Gajendra Vasava, NRLDC
Shri Swapna Seshadri, HPTCL
Shri Swapnil Verma, CTUIL

Record of Proceedings

At the outset, learned counsel for the Kanchanjunga Power Company Pvt. Ltd. (KPCPL) submitted that the Appellate Tribunal for Electricity (APTEL) vide judgment dated 31.10.2022 in Appeal No. 450 of 2019 filed by the KPCPL has *set-aside* the Commission's order dated 17.10.2019 to the extent as challenged in the appeal and has directed the Commission to pass necessary consequential orders in light of the observations and conclusions recorded by APTEL. Learned counsel prayed to pass consequently order in terms of judgment of APTEL.

2. None was present on behalf of the AD Hydro despite notice.
3. The representative of CTUIL submitted that the Petitioner may be directed to implead CTUIL as party to the Petition.
4. After hearing the learned counsel of KPCPL and representatives of the parties, the Commission directed the Petitioner to implead CTUIL and NLDC as party to the Petition immediately and to file revised memo of parties within two days.
5. The Commission further directed NLDC to convene a meeting with the parties including CTUIL within a week to devise the methodology for implementation of the judgment of the APTEL and clarify the process/calculations to be carried out if the instant transmission line is to be included in PoC pool retrospectively viz. recalculation transmission charges/ losses and deviation accounting, etc. NLDC shall



file the detailed reply including minutes of meeting within a week of conducting the meeting.

6. The Commission further directed the parties to file the following information on affidavit within a week as under:

(a) The Petitioner to file the following:

(i) Current status of the generating stations which are evacuating their power through the instant line along with their capacity.

(ii) Details of generating stations: (a) presently connected with the Petitioner's line, (b) date since when the generating stations /HPPTCL got connected and (c) date when generating stations /HPPTCL got disconnected, as applicable.

(iii) Legible copy of SLD of AD Hydro-Nalagarh transmission line clearly indicating the other generating stations which are connected with the said line.

(iv) Details of amount already recovered by the Petitioner from KPCPL, EPPL and other entities since they got connected and a comparative statement with respect to charges due in terms of the Commission's order dated 17.10.2019 for the past period till date.

(b) EPPL and KPCPL to clarify that upto which period they have utilized or will utilize the AD Hydro Nalagarh transmission line.

7. The Petition shall be listed for hearing on 16.02.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**